

Poor maintenance of Government accommodation

1175. SHRI RAJ NATH SONKAR SHASTRI:

PROF. AJIT KUMAR MEHTA:

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether the standard licence fee in respect of Government owned residences includes municipal and other taxes for both ordinary and special maintenance and repair; and

(b) if so, how is it that the condition of the residences are so poor—white washing is anything but eye-washing, broken floors are not repaired, windows and other shutters painted regularly, access roads are not repaired, provisions of Supplementary Rules 323 are not implemented, lawns and hedges are poorly maintain, even and water stagnates in them, hydrants in the lawns are missing or are ineffective, storm water drains in the backyard are not to be seen and the rainy water from the roof tops spread in the backyard breeding mosquitoes?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) Yes, Sir.

(b) Maintenance and repairs of Government owned residences and minor additions and alterations thereto are carried out as per the prescribed norms subject to availability of funds.

Allotment of Government residences Rules

1176. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) what are the latest rules of allotment of residences from the general pool and their subletting and why has the allotment year 1981 not

started as yet and when is it likely to start;

(b) what is the schedule of retention of residences after death, retirement etc. and house owning employees; and

(c) by when the reply to the unstarred question No. 2759; and interim reply of which was given on 9th March, 1981 be expected?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) Allotment of Government Residences (General Pool in Delhi) Rules have been notified vide S.O. No. 1330, dated 6th May, 1973. The current allotment year has been extended upto 31-12-81.

(b) Schedule of retention of residences after death and retirement is 4 months and 2 months respectively for all employees including house owning employees.

(c) Reply given to the Unstarred question No. 2759 on 9th March, 1981 was converted into an assurance and the requisite Implementation Report in fulfilment of the assurance has been sent to the Department of Parliamentary Affairs on 8th June, 1981.

बहुराज से नहर के निर्माण के लिए बंगला देश से समझौता

1177. श्री रामनाथ लोनकर शास्त्री : क्या सिन्धुई नदी यह बताने की कृपा करेंगे कि :

(क) क्या भारत द्वारा गंगा नदी में पानी के आगमन को बढ़ाने हेतु श्रद्धापुत्र से नहर निकालने के बारे में 1977 में बंगला देश के साथ एक समझौता किया गया था;

(ख) यदि हां, तो इस बारे में क्या अनुवर्ती कार्यवाही की गई है;